

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

NO. M.A. 115 of 2003  
M.A. 116 of 2003  
(O.A. 126 of 1992)

Present : Hon'ble Mr. N. Prusty, Judicial Member

Union of India & Ors.

- VS -

Shew Pal & Ors.

For the applicant : Dr. S. Sinha, counsel (Respondents in O.A.)

For the respondents : Ms. K. Banerjee, counsel (Appl. in O.A.)

Date of Order : 28.08.2003.

ORDER

MR. N. PRUSTY, JM :

This application has been filed by the Eastern Railway authorities for extension of time by six months to implement the order dated 25.09.2000 along with an application for condonation of delay. The Hon'ble High Court of Calcutta by its order dated 03.05.2002 has been pleased to extend the period for compliance of the order dated 25.09.2000, regarding absorption of the applicants in the establishment of thermit welding gang in Sealdah Division, by 03 months. The extended period was to start from the date of communication of the Hon'ble High Court's order i.e. 02.07.2002 and as such end by 01.10.2002. Keeping in view of the above fact that the time prayed/sought to be extended in this application was fixed by the Hon'ble High Court,

this Tribunal cannot extend the said time period. In our considered view, in case the applicant/Eastern Railway wants extension of the time for compliance as per the Hon'ble High Court's order, then they shall have to approach the Hon'ble High Court for such extension of time.

2. In view of the above, we are not in a position to entertain the prayer made in both the M.A. 115 of 2003 and M.A. 116 of 2003 i.e for extension of time and condonation of delay. Accordingly, both the M.A.'s are dismissed. No order as to costs.



MEMBER (J)